

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Miscellaneous Appellate Jurisdiction)
M.A. No. 295 of 2018

.....
Dimani Devi & Another Appellants
Versus
Laxman Sahu & Others Respondents

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

.....
For the Appellants : Mr. Rajiv Anand, Advocate.
For the Respondent No.2: Mr. Alok Lal, Advocate.
For the Respondent No.6: Mr. Ashutosh Anand, Advocate.

.....
05/17.04.2021.

Learned counsel for the appellants has submitted that in compliance of order dated 24.03.2021, copy of memo of appeal, impugned judgment / award and other relevant documents has been served upon learned counsel for the United India Insurance Company, Mr. Alok Lal and also upon learned counsel for the Sri Ram General Insurance Company Limited, Mr. Ashutosh Anand.

Learned counsel for the United India Insurance Company Limited has submitted that because of Covid-19 pandemic, he has not received any instruction as the officer, who has received the copy from him, is in quarantine.

Learned counsel for the Sri Ram General Insurance Company Limited has submitted that he has received instruction, but vakalatnama is awaiting.

Considering the same, let the appeal be listed in the monthly list of May, 2021.

(Kailash Prasad Deo, J.)

Sunil/-